

File No. Stds/F & VP/ Artificial Ripening/01/ FSSAI -2017
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Standards Division)
FDA Bhavan, Kotla Road, New Delhi-110002

Dated, The 28th March, 2018

Subject: Comments/suggestions on Artificial Ripening of Fruits

A provision relating to artificial ripening of fruits by use of Ethylene gas at a concentration upto 100 ppm or µg/L (0.01%) depending upon the crop, variety and maturity was notified on 23.08.2016 under Food Safety and Standards (Prohibitions and Restrictions) Regulations, 2011.

2. Several issues have been raised by various stakeholders relating to modalities of use of Ethylene gas for artificial ripening of fruits.

3. FSSAI has constituted a Working Group which is working on developing a Standard Operating Procedure detailing the modalities etc. for use of Ethylene gas in artificial ripening of Fruits.

4. Stakeholders are requested to provide their inputs/suggestions/comments, if any, on the aspects to be covered in the Standard Operating Procedure. The inputs/suggestions/comments may be sent to Advisor (Standards) on the email id. advisor@fssai.gov.in or at Food Safety & Standards Authority of India, FDA Bhawan, Kotla Road, New Delhi-110002 before 31.03.2018.


28-3-2018
(Kumar Anil)

Advisor, Standards Division

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1. IT Division, FSSAI with request to upload on website